

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SUN ACRYLICS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Sun Acrylics Private Limited
2.	Date of incorporation of corporate debtor	15.05.1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor	U25209MH1990PTC056535
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 34, Achhad, Achhad Industrial Estate, Tal – Talasari Achhad, PO – Uplat Thane-401606
6.	Date of closure of Insolvency Resolution Process	17.05.2020
7.	Liquidation commencement date of corporate debtor	On 30.03.2022 order was delivered. However, it was published on 05.05.2022. (received by Liquidator on 07.05.2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Megha Agrawal Reg.No.: -IBBI/IPA/-001/IP-P-01456/2018-2019/12272
9.	Address and e-mail of the liquidator, as registered with the Board	Address: -001, Shivranjini Apartments, in Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail: ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot No.72, C/o Dr. Prakashe, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.sapl@gmail.com
11.	Last date for submission of claims	06.06.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Sun Acrylics Private Limited** on **30.03.2022 (Order published on 05.05.2022 further received by Liquidator on 07.05.2022)**.

The stakeholders of **Sun Acrylics Private Limited** are hereby called upon to submit their claims with proof on or before 18.03.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



IP Megha Agrawal
Date: 10.05.2022
Place: Nagpur